

**ORDER**

Re: **Situation arising due to outbreak of the novel coronavirus (COVID-19)**

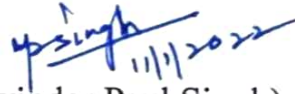
In continuation of Order No.117/RG/Spl/Misc. dated 15.12.2021 **regarding computation of period of limitation in filing the cases;** it is brought to the notice of Learned Advocates, Litigants and General Public that Hon'ble Supreme Court has been pleased to dispose of Miscellaneous Application No.21 of 2022 in Miscellaneous Application No.665 of 2021 in Suo-Motu Writ Petition (Civil) No.3 of 2020 in RE: Cognizance for Extension of Limitation' vide order dated 10.01.2022 with following directions for excluding/computing the period of limitation as under:-

- I. The order dated 23.03.2020 is restored and in continuation of the subsequent orders dated 08.03.2021, 27.04.2021 and 23.09.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings.*
- II. Consequently, the balance period of limitation remaining as on 03.10.2021, if any, shall become available with effect from 01.03.2022.*
- III. In cases where the limitation would have expired during the period between 15.03.2020 till 28.02.2022, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 01.03.2022. In the event the actual balance period of limitation remaining, with effect from 01.03.2022 is greater than 90 days, that longer period shall apply.*
- IV. It is further clarified that the period from 15.03.2020 till 28.02.2022 shall also stand excluded in computing the periods prescribed under Sections 23 (4) and 29 A of the*

*Arbitration and Conciliation Act, 1996, Section 12 A of the Commercial Courts Act, 2015 and provisos (b) and (c) of Section 138 of the Negotiable Instruments Act, 1881 and any other laws, which prescribe period(s) of limitation for instituting proceedings, outer limits ( within which the court or tribunal can condone delay) and termination of proceedings.”*

2. The Registry of this Hon'ble High Court and the Subordinate Courts in the States of Punjab, Haryana and Union Territory, Chandigarh shall compute the period of limitation in accordance with aforesaid directions.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE.**

  
(Yashwinder Paul Singh)  
O.S.D Judicial (Listing)  
For Registrar General  
11.01.2022